

NATIONAL COMPANY LAW TRIBUNAL  
COURT-V, MUMBAI BENCH

205. IA/2147/2024 C.P. (IB)/556(MB)2021

**IN THE MATTER OF**

UNION BANK OF INDIA

... Petitioner

Vs

PANDHE INFRACONS PVT LTD

... Respondent

U/s 7 of the Insolvency and Bankruptcy Code, 2016

**Order Delivered on 12.07.2024**

CORAM:

MS. REETA KOHLI  
MEMBER (J)

MS. MADHU SINHA  
MEMBER (T)

**Appearance through VC/Physical/Hybrid Mode:**

For the Applicant in IA 2147 of 2024: Adv. Aalisha Sharma (VC)

For the Respondent:

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**ORDER**

**IA/2147/2024:-**Adv. Rajan Chaudhary appearing on behalf of the Respondent prays for a short adjournment to file reply. Allowed as prayed for. Let the reply be filed before the next by serving an advance copy to the counsel for the Petitioner. Adjourned to **12.08.2024**.

Sd/-  
MADHU SINHA  
Member (Technical)

Sd/-  
REETA KOHLI  
Member (Judicial)

// Avdhesh K Patel //